

HIGH COURT OF TRIPURA
AGARTALA

Order No. 114

Dated, Agartala, the 5th December, 2017

With a view to regulating the matters concerning annexation of documents during the filing of cases and matters related thereto, His Lordship Hon'ble the Chief Justice has been pleased to order as follows: –

01. Henceforth, during filing of a case, the documents annexed thereto shall be marked as '**Annexure-A**', '**Annexure-B**' or '**Annexure-1**', '**Annexure-2**' and likewise with page numbers thereof instead of using the word '**colly**' and/or '**series**' or any other word/sign for marking those annexures. However, in case of filing of Writ Appeal, documents annexed to the Memo of Appeal shall be marked as '**Annexure-A/1**', '**Annexure-A/2**' etc.
02. All petitions including writ petitions must be accompanied by a synopsis of the case and such synopsis must not exceed one and half pages as far as practicable.
03. In all writ appeals the memorandum of appeal must be accompanied by the complete set of the writ petition along with the annexures thereof, copies of the counter affidavit/affidavit in opposition and all other connected papers filed by the parties to the writ petition which has been challenged in the writ appeal.
04. In the cases in which the contents of the petition/appeal and/or its accompanying documents are not clearly legible and/or are of dim impression, filing of such petition/appeal shall not be allowed.
05. All concerned are to ensure strict compliance of the order.

This is issued in supersession of the Order No.97, dated 19.01.2017, issued by the High Court.

By order,

Sd/-

(A. DEBBARMA)
REGISTRAR (JUDICIAL)

No.F. 40 (22)-HCT/BENCH/SUB.JUD/2017/11472-97 December 5, 2017

Copy to: –

01. The Advocate General, State of Tripura, Agartala;
02. The Secretary, High Court Bar Association, Agartala;
03. The Secretary, Tripura Bar Association, Agartala;
04. The Asst. Solicitor General, Govt. of India, High Court of Tripura, Agartala;
05. The Public Prosecutor, High Court of Tripura, Agartala;
06. The Govt. Advocate, High Court of Tripura, Agartala;
07. The Registrar (Vigilance), High Court of Tripura, Agartala;
08. The Secretary to the High Court Legal Services Committee, High Court of Tripura, Agartala;

09. The Principal Secretary to the Hon'ble Chief Justice, High Court of Tripura, Agartala;
10. The Registrar (Admn., P&M), High Court of Tripura, Agartala;
11. The Senior Protocol Officer, High Court of Tripura, Agartala;
12. The Joint Registrar, High Court of Tripura, Agartala;
13. The Deputy Registrar(s), High Court of Tripura, Agartala;
14. The Chief Librarian, High Court of Tripura, Agartala;
15. The Secretary to Hon'ble Mr. Justice S. Talapatra, Judge, High Court of Tripura, Agartala;
16. The Secretaries to the Hon'ble Judges, High Court of Tripura, Agartala;
17. The Secretary attached with the Registrar General, High Court of Tripura, Agartala;
18. The Assistant Registrar(s), High Court of Tripura, Agartala;
19. The System Analyst, Computer Section, High Court of Tripura, Agartala. He is directed to upload this order in the official website of the High Court of Tripura;
20. The Librarian-cum-RO, High Court of Tripura, Agartala;
21. The Superintendent(s), High Court of Tripura, Agartala;
22. The Sr. Grade Translator-cum-l/c. Paper Book Section, High Court of Tripura, Agartala;
23. The Court Master(s), High Court of Tripura, Agartala;
24. All the Dealing Assistants, Bench Sections, High Court of Tripura, Agartala;
25. Notice Board of the Court-house; and
26. Order File.


REGISTRAR (JUDICIAL)